

**VAM HOLDINGS LIMITED**  
 (CIN: U51909UP1996PLC057371)  
 Registered Office: Plot No. 1A, Sector - 16, A, Noida-201301 (U.P.)  
 E-mail: corporate.enro@epi.com Phone: 0120-4361000  
**NOTICE OF THE 26<sup>th</sup> ANNUAL GENERAL MEETING AND E-VOTING INFORMATION**

This is in continuation to our earlier communication dated August 18, 2023, whereby Members of VAM Holdings Limited ("Company") were informed that in compliance with the provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder set with various circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Board of Directors decided to convene the 26<sup>th</sup> Annual General Meeting ("AGM") of the Company on **Friday, September 29, 2023 at 11:00 A.M. (IST)** at Grand Olive, A-12, Sector-50, Noida-201301 (U.P.), to transact the business as set out in the Notice of 26<sup>th</sup> AGM.

The Notice of 26<sup>th</sup> AGM and Annual Report of the Company for the financial year ending on March 31, 2023 has been sent on Tuesday, August 22, 2023 through e-mail to all those Members whose e-mail addresses are registered with the Company or Registrar and Share Transfer Agent ("RTA") or with their respective Depository Participants ("DP") in accordance with the MCA Circulars and through physical mode to those members whose email addresses are not registered with the Company/Depository Participants.

The Notice of 26<sup>th</sup> AGM is also available at NSDL website <https://www.evoting.nsdl.com/>.

In compliance with the provisions of Section 108 of the Act read with the Companies (Management and Administration) Rules, 2014, and MCA Circulars, the Members will be provided with the facility to cast their vote electronically through the remote e-voting facility on all the resolutions set forth in the 26<sup>th</sup> AGM Notice. The facility of casting votes will be provided by NSDL. The manner of remote e-voting by members holding shares in dematerialized mode, physical mode and members who have not registered their email address is provided in Notice.

**The members of the Company are further informed as follows:**

- The remote e-voting shall commence on **Monday, September 25, 2023 (9.00 a.m. IST)** and ends on **Thursday, September 28, 2023 (5.00 p.m. IST)**. During this period, Members may cast their vote electronically. Thereafter, the remote e-voting module shall be disabled by NSDL for voting.
- The voting rights of Members shall be in proportion to the equity shares held by them in the paid up equity share capital of the Company as on **Friday, September 22, 2023** ("cut-off date").
- Facility for voting through ballot paper shall also be made available at the AGM. The Members who have cast their vote by remote e-voting prior to the AGM may also participate in the AGM by physical presence but shall not be entitled to cast their vote again through ballot paper available during the AGM. Once the Member cast vote on a resolution, the Member shall not be allowed to change it subsequently.
- A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on **Friday, September 22, 2023** i.e. Cut-off date shall only be entitled to join the AGM, avoid the remote e-voting and voting through ballot paper during the AGM. A person who ceases to be a Member as on Cut-off date should treat this Notice for information purposes only.
- Any person, who acquires shares and become Member of the Company after the date of dispatch of the Notice of AGM and holding shares as on the Cut-off date, may obtain the Login ID and Password from NSDL by email request on [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or Alankit Assignments Limited by email request on [info@alankit.com](mailto:info@alankit.com). However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and Password to cast their vote.
- The Scrutinizer will submit his report to the Chairman or to any other person authorized by him after the completion of the scrutiny of the e-voting (votes casted through ballot paper at the AGM and through remote e-voting), not later than 48 hours from the conclusion of the AGM. The result declared along with the Scrutinizer report shall be placed on the website of NSDL.
- If you have not registered your e-mail address with the Company/DP, you may please follow the below instructions for obtaining login details for e-voting:

**Physical Holding**  
 Sending a request along with scanned copy of letter duly signed by Member(s) mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scan copy of PAN Card and self-attested scan copy of any of the following viz. Aadhar Card, Driving License, Election Card, Passport, Utility Bill or any other Government document in support of the address proof of the Member(s) as registered with the Company by email to [corporate.enro@epi.com](mailto:corporate.enro@epi.com) with a copy to [rt@alankit.com](mailto:rt@alankit.com) or Alternatively shareholder/members may send a request to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) for procuring user id and password for e-voting by providing above mentioned documents.

**Demat Holding**  
 Please contact your DP and register your e-mail address in your demat account, as per the process advised by your DP.

8. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](https://www.evoting.nsdl.com) or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).

**By order of the Board For VAM Holdings Limited**  
 Sd/-  
**Takesh Mathur**  
 Director  
 Place: Noida  
 Date: August 23, 2023  
 DIN- 00009338

**MULTIBASE INDIA LIMITED**  
 Regd. Office: 7415 E, Daman Industrial Estate, Kalyani Village, Nani Daman, Union Territory, DD-396 219  
 CIN: L01122D01991PLC02959 Tel: 0260-6614400; Fax: 0260-2221576  
 E-mail: [compliance.officer@multibaseindia.com](mailto:compliance.officer@multibaseindia.com) Website: [www.multibaseindia.com](http://www.multibaseindia.com)

**NOTICE**

Notice is hereby given that the 32<sup>nd</sup> Annual General Meeting ("AGM") of the Members of Multibase India Limited ("the Company") will be held through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") on **Friday, September 15, 2023 at 12:30 p.m. IST**, in compliance with the applicable circulars issued by the Ministry of Corporate Affairs (MCA), the Securities and Exchange Board of India (SEBI) and the applicable provisions of the Companies Act, 2013 and Rules issued thereunder (hereinafter referred to as MCA Circulars & SEBI Circular respectively) to transact the business set forth in the Notice of the AGM.

In compliance with the said Circulars, Notice of the AGM along with the Annual Report is being sent only through electronic mode to those Members whose email addresses are registered with the Company/Depositories. No physical copies of Notice of AGM and Annual Report will be sent to any Member. Members may note that Annual Report will also be available on the Company's website i.e. [www.multibaseindia.com](http://www.multibaseindia.com), website of BSE Limited i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of NSDL i.e. [www.evoting.nsdl.com](http://www.evoting.nsdl.com). The Members who have still not registered their email ID with the Company can temporarily get their email IDs registered with the Company's Registrar and Share Transfer Agents, Link Intime India Private Limited, by using the link: [https://linkintime.com/en/mailing/email\\_register.html](https://linkintime.com/en/mailing/email_register.html) and follow the registration process as guided thereafter, on or before September 08, 2023 to attend and vote at the AGM.

Process to be followed for registration of email ID is as follows:-

- Visit the link [https://linkintime.com/en/mailing/email\\_register.html](https://linkintime.com/en/mailing/email_register.html);
- Select Company name viz. Multibase India Limited;
- Enter the DP ID & Client ID/Physical folio number, Shareholder name, PAN number and Share Certificate Number (in case of Physical folio);
- Upload a self-attested copy of PAN card for authentication.

If PAN details are not available in the system, the system will prompt the member to upload a self-attested copy of PAN card for updation; - Enter your email address and mobile number; - The system will confirm the email address for receiving this notice.

For permanent registration of their email ID, Members holding shares in Demat form are requested to update the same with their Depository Participants (DP) and to Registrar in case the Members are holding shares in physical form. The log-in credentials for casting the votes through e-voting shall be made available to the members through e-mail after successfully registering their email addresses in the manner provided above. The credentials will be provided to the members after verification of their details. The Company is pleased to provide remote e-Voting facility ("remote e-Voting") of NSDL to all its Members to cast their votes on all resolutions set out in the Notice of the AGM.

The remote e-voting as well as e-voting during AGM on the resolutions contained in the Notice of the AGM will be conducted on the e-voting system to be provided by the Company. The details of e-voting system and process of e-voting will be specified in the Notice of the AGM.

Members holding shares in Demat form are hereby informed that Bank particulars registered with their respective Depository Participants, with whom they maintain their Demat accounts, will be used by the Company for the payment of dividend. The Company or its Registrar and Share Transfer Agent cannot act on any request received directly from the Members holding shares in Demat form for any change of Bank particulars / Bank mandates or address details. Such changes are to be communicated only to the Depository Participant(s) of the Members. Members holding shares in physical form are requested to intimate any change of address and / or bank mandate to Link Intime India Private Limited by sending a request on e-mail at [rt.helpdesk@linkintime.com](mailto:rt.helpdesk@linkintime.com)

**Dividend:**  
 Members may note that the Board of Directors in their meeting held on May 23, 2023 has recommended a final dividend of INR 2/- per share. The record date for the purpose of final dividend for the financial year 2022-23 will be September 08, 2023. The final dividend, once approved by members in the ensuing AGM will be paid on or before October 14, 2023, electronically through various online transfer modes to those members who have updated their bank account details. For members who have not updated their bank account details, dividend warrants/demand drafts/cheques will be sent out to their registered addresses once postal facility is available.

Pursuant to the Finance Act, 2020, dividend income will be taxable in the hands of the members with effect from April 01, 2020. Hence the final dividend recommended by the Board, and if approved by the members in the AGM, shall be paid after deducting Tax at Source ("TDS") in accordance with the provisions of the Income Tax Act, 1961. Members are requested to refer to the "TDS Instruction on Dividend Distribution" forming part of the AGM Notice and submit requisite documents on or before the Cut-off date to enable the Company to determine appropriate TDS rates, as applicable.

No withholding of tax is applicable to (i) Resident individual members having valid PAN and if the dividend payable is less than INR 5,000/- per financial year; (ii) Resident Income tax payers and (iii) Resident Mutual Fund category members. The Company has enabled a member web-portal for submission of tax exemption forms/requested documents. Members can submit their tax exemption forms and supporting documents directly on the portal for the purposes of tax deduction at source by clicking the link i.e. <https://web.linkintime.com/informsreg/submission-of-form-15g-15h.html> and selecting "Multibase India limited" in the dropdown.

Non-resident members (including Foreign Institutional Investor (FII's) Foreign Portfolio Investor (FPI's)) can avail beneficial rates under tax treaty between India and their country of residence, subject to providing necessary documents i.e. No Permanent establishment and Beneficial Ownership Declaration, Tax Residency Certificate, Form 10F, or any other documents which may be required to avail the tax treaty benefits by submitting the documents on the aforesaid link.

**By and order of the Board For MULTIBASE INDIA LIMITED**  
 Sd/-  
**Parmy Kamani**  
 Company Secretary and Compliance officer  
 Place: Mumbai  
 Date: 22.08.2023

**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**  
 Azadi Ka Amrit Mahotsav  
 www.rbi.org.in

**Auction of Government of India Dated Securities for ₹33,000 crore on August 25, 2023**

Government of India (GOI) has announced the sale (re-issue) of three dated securities:

Sr. No.	Nomenclature	Notified amount Nominal (in ₹Crore)	Earmarked for Retail Investors* (in ₹Crore)
1	7.06% GS 2028	8,000	400
2	7.18% GS 2033	14,000	700
3	7.30% GS 2053	11,000	550

GOI will have the option to retain additional subscription up to ₹2,000 crore against each security mentioned above. The sale will be subject to the terms and conditions spelt out in this notification (called 'Specific Notification'). The stocks will be sold through Reserve Bank of India Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions specified in the General Notification F.No.4(2)-W&M/2018, dated March 27, 2018.

The auction will be conducted using uniform price method for 7.06% GS 2028, 7.18% GS 2033 and multiple price method for 7.30% GS 2053. The auction will be conducted by RBI, Mumbai Office, Fort, Mumbai on **August 25, 2023 (Friday)**. The result will be announced on the same day and payment by successful bidders will have to be made on **August 28, 2023 (Monday)**.

For further details, please see RBI press release dated August 21, 2023 on the RBI website - ([www.rbi.org.in](http://www.rbi.org.in)).

**Attention Retail Investors\***  
 (\*PFs, Trusts, RRBs, Cooperative Banks, NBFCs, Corporates, HUFs and Individuals)

Retail investors can participate in the auctions for the amounts earmarked for them on a non-competitive basis through a bank or a primary dealer. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbiretaildirect.org.in>). For more information, detailed list and telephone numbers of primary dealers/bank branches and application forms please visit RBI website ([www.rbi.org.in](http://www.rbi.org.in)) or FIMMDA website ([www.fimmda.org](http://www.fimmda.org)).

**Government Stock offers safety, liquidity and attractive returns for long duration.**

**"Don't get cheated by E-mails/SMSs/Calls promising you money"**

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RELIANCE BIG PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Reliance Big Private Limited
2. Date of incorporation of corporate debtor	08th December 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92131MH2006PTC218162
5. Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94 Prabhakar Colony, Santacruz (East), Mumbai-400095
6. Insolvency commencement date in respect of corporate debtor	Notifiable NCLT order dated 18th August 2023 (Order received on 21st August 2023)
7. Estimated date of closure of insolvency resolution process	14th February 2024 (180th day from the date of CRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Rohit Mehra</b> IBBI/IPA-001/IP-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063 Email: <a href="mailto:rohitmehra@hotmail.com">rohitmehra@hotmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon (East), Mumbai-400063 Email: <a href="mailto:rohitp@rediffmail.com">rohitp@rediffmail.com</a>
11. Last date for submission of claims	1st September 2023
12. Clause (b) of sub-section (64) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web link <a href="https://bbi.gov.in/home/downloads">https://bbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has commenced the commencement of a corporate insolvency resolution process of **Reliance Big Private Limited** on 18th August 2023.

The creditors of **Reliance Big Private Limited**, are hereby called upon to submit their claims with proof on or before 1st September 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only to [rohitp@rediffmail.com](mailto:rohitp@rediffmail.com). All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA (currently not applicable).

**Submission of false or misleading proofs of claim shall attract penalties.**

**Name and Signature of Interim Resolution Professional:** **Rohit Mehra**  
**Interim Resolution Professional**  
 Reg No: IBBI/IPA-001/IP-P00799/2017-18/11374  
 Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063  
**Date and Place:** 23<sup>rd</sup> August 2023, Mumbai  
 Goregaon East, Mumbai-400063

**ESTER INDUSTRIES LTD.**  
 CIN - L24111UR1985PLC015063  
 Regd. Off: Sohag Nagar, P.O. Charubeta, Khatima - 262308  
 Distt. Udham Singh Nagar, Uttarakhand  
 Website: [www.esterindustries.com](http://www.esterindustries.com); Email: [investor@ester.in](mailto:investor@ester.in)  
 Phone No.: (05943) 250153-57; Fax No.: (05943) 250158

**NOTICE TO MEMBERS FOR 37TH ANNUAL GENERAL MEETING AND FOR UPDATION OF EMAIL ADDRESSES AND BANK ACCOUNT DETAILS**

Notice is hereby given that the 37<sup>th</sup> Annual General Meeting ("AGM") of Ester Industries Limited ("the Company") is scheduled to be held on **Wednesday, 27<sup>th</sup> September, 2023 at 12:00 Noon IST** through Video Conferencing (VC)/Other Audio Visual Means (OAVM) to transact the business as mentioned in the Notice of the AGM.

The Ministry of Corporate Affairs and Securities and Exchange Board of India ("SEBI") have vide its circulars dated 28<sup>th</sup> December, 2022 and 5<sup>th</sup> January, 2023 respectively ("Circulars") extended the facility of holding the AGM through VC/OAVM without the physical presence of the Members. The Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, the Notice of AGM along with Annual Report for the financial year (FY) 2022-23 will be sent through electronic mode only to those Members whose e-mail addresses are registered with the Company or with their respective Depository Participants (DPs) and with the Company's Registrar and Share Transfer Agent (RTA) (viz. Mas Services Limited). The aforesaid documents will also be available on Company's website at [www.esterindustries.com](http://www.esterindustries.com), website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively.

Pursuant to section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings, the Company is providing Remote e-voting (prior to AGM) and E-poll (e-voting during the AGM) facility to all its Members to cast their votes on all the resolutions set forth in the Notice of AGM. Detailed instructions for attending the AGM and casting votes through Remote e-voting and E-poll will be provided in the Notice of AGM.

The login details for casting the votes through e-voting will be provided to the Members (holding shares in physical form or dematerialised form) at their e-mail addresses registered for this purpose.

To ensure timely receipt of AGM Notice and Annual Report for FY 2022-23, the members are requested to register/update their E-mail addresses or contact number in the following manner:

- Members holding shares in physical mode and who have not registered/updated their e-mail addresses with the Company, are requested to register/update their e-mail addresses at the earliest by submitting form ISR-1 (available on the Company's website at <https://www.esterindustries.com/sites/default/files/isr-1.pdf>) duly filled and signed along with requisite supporting documents to the Company's RTA at [investor@masserv.com](mailto:investor@masserv.com).
- Members holding shares in dematerialised mode and who have not registered/updated their e-mail addresses are requested to register/update the same with their respective Depository Participant(s).

**Manner of update of details of Bank account**  
 Members holding shares in physical mode and who have not opted for NECS facility earlier for payment of dividend are requested to fill up and sign the NECS Mandate form enclosed with Annual Report or by submitting a request letter containing the details like Folio No., Name and Address of the Shareholder, particulars of the bank account (Bank name, Branch address, Bank Account No., IFSC Code, MICR No) and send it to the Company's RTA at T-34, Okhla Industrial Area, Phase-II, New Delhi-110020 along with the self-attested copy of PAN and cancelled cheque leaf, so as to avail the NECS facility. Members holding shares in dematerialized form, are requested to update the bank account particulars with their respective Depository Participant(s). Any query related to e-voting and Dividend may be raised with the RTA of the Company by writing at [investor@masserv.com](mailto:investor@masserv.com).

**For Ester Industries Limited**  
 Sd/-  
**Poornima Gupta**  
 Company Secretary & Compliance Officer  
 Place: Gurugram  
 Date: 22<sup>nd</sup> August, 2023

**Reeco Home Finance Limited**  
 CIN- L65922TN2000PLC044655  
 Registered Office: Reeco Tower, No. 33, North Usman Road, T. Nagar, Chennai-600017  
 Corporate Office: Third Floor, Alexander Square, Old No.34 & 35, New No.2, Sardar Patel Road, Guindy, Chennai-600032  
 Ph: (044) - 4210 6650 Fax: (044) - 4210 6651  
 E-mail: [cs@recohome.com](mailto:cs@recohome.com) Website: [www.recohome.com](http://www.recohome.com)

**NOTICE OF 23rd ANNUAL GENERAL MEETING, ANNUAL REPORT 2022-23, E-VOTING INSTRUCTION AND BOOK CLOSURE**

NOTICE is hereby given that:

- The 23<sup>rd</sup> Annual General Meeting of the Members of the Company will be held on **Thursday, 14<sup>th</sup> September, 2023 at 11:00 A.M.** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") without physical presence of the Members at a common venue to transact the Ordinary and Special businesses as mentioned in the Notice of the Meeting.
- In accordance with the General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, General Circular No. 20/2020 dated 5th May, 2020 read with General Circular No. 02/2021 dated 13th January, 2021, General Circular No. 19/2021 dated 8th December, 2021, General Circular No. 21/2021 dated 14th December, 2021, General Circular No. 02/2022 dated 5th May, 2022 and General Circular No. 10/2022 dated 28th December, 2022 read with applicable circulars as may be issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as "MCA circulars"), applicable provisions of the Companies Act, 2013 and the rules made thereunder and the SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 read with applicable circulars as may be issued by SEBI, Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI LODR), electronic copies of the Notice of the said AGM together with, e-voting instructions and instructions and Annual Report for 2022-23 have been sent on 22nd August, 2023 to all the members whose email IDs are registered with the Company/RTA/Depository Participant(s). The said documents are made available on the website of the Company at <https://www.recohome.com> to view/download by the members. The same are also made available on the websites of Stock Exchanges i.e., M/s.BSE Limited and M/s.National Stock Exchange of India Ltd. at <https://www.bseindia.com> and <https://www.nseindia.com> respectively. The dispatch of the Notice, Annual Report, and other instructions on e-voting and VC, through emails has been completed on 22nd August, 2023.
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide e-voting facility to all its members to exercise their right to vote by electronic means on all resolutions set forth in the Notice of the Meeting, through e-voting platform provided by M/s.KFIn Technologies Limited, Mr.G.Ramachandran (FCS No.: F9887) of M/s.G.Ramachandran & Associates, Practising Company Secretaries, has been appointed as Scrutinizer for conducting the voting process in a fair and transparent manner. In this regard, the Company hereby informs the members of the following:
  - All the business as set forth in the said AGM Notice may be transacted through voting by electronic means.
  - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is 7th September, 2023.
  - The e-voting shall commence on 11th September 2023 at 9:00 A.M (IST).
  - The e-voting voting shall end on 13th September 2023 at 5:00 P.M (IST).
- Any person, who acquires shares of the Company and becomes a member of the Company after dispatch and holding shares as of the cut-off date i.e. 7th September, 2023, may obtain the credentials by following the procedure as prescribed in the notice of AGM. If the member is already registered with KFIn Technologies for e-voting, then he/she can use his/her existing USER ID and password for casting the vote through e-voting.
- Members may note that: a) The remote e-voting module shall be disabled by Registrar of Companies on 02.09.2023 at 12:00 Noon. b) Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) The facility for e-voting through electronic voting system will also be made available during the Annual General Meeting (AGM) and the members who have not already cast their votes by remote e-voting shall be able to exercise their right to vote during said AGM through e-voting; c) The members who have cast their vote by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their vote again; and d) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the Depositories as on 7th September, 2023 (cut-off date) only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.
- The manner of voting remotely for members holding shares in dematerialized mode, physical mode, and for members who have not registered their email addresses is provided in the Notice of the AGM. The same is also made available on the website of the Company <https://www.recohome.com>.
- Shareholders are requested to update their Bank account details & KYC with their depositories (where shares are held in dematerialized mode) & with the Company/RTA (where shares are held in physical mode) to receive the dividend directly into their Bank account. Dividend Warrants/Demand Drafts will be dispatched to the registered address to the members who have not updated their bank account details.
- In case of any queries and/or grievance relating to e-voting, members may refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available on the website <https://evoting.kfintech.com> under the Help & FAQ's Section or you can contact on Toll Free Number 1800-309-4001 or Mr.Mohammed Shanor, KFIn Technologies Limited, Securities Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, State Telangana at designated e-mail ID [evoting@kfintech.com](mailto:evoting@kfintech.com), who will address the grievances related to electronic voting. The Members may also write to the Company Secretary at [cs@recohome.com](mailto:cs@recohome.com).
- The detailed instructions for Members for attending the AGM through VC along with other instructions are covered in the notice of the AGM and the members are requested to refer to the same. In case of any query the members may write to the Company/RTA at [cs@recohome.com](mailto:cs@recohome.com) or [evoting@kfintech.com](mailto:evoting@kfintech.com).
- Pursuant to Section 91 of the Companies Act, 2013, rules therefor, and Regulation 42 of the Companies (Management and Administration) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 8th September, 2023 to 14th September, 2023 (both days inclusive) for the purpose of ascertaining the entitlement for payment of dividend, if declared at the aforesaid AGM, in respect of the Financial year ended on 31st March, 2023.

**For Reeco Home Finance Limited**  
 Sd/- **Ankush Tiwari**  
 Company Secretary & Chief Compliance Officer  
 Place: Chennai  
 Date: 22.08.2023  
 (MNO: A38879)

**VXL Instruments Limited**  
 CIN: L85110MH1986PLC272426  
 Registered Office: 252, 5<sup>th</sup> Floor, Building No. 2, Solitaire Corporate Park, Chakala, Andheri (East), Mumbai - 400 093. Tel: +91 22 28245210  
 Fax: +91 22 42872197 | E-mail: [cs@vxl.net](mailto:cs@vxl.net) | Website: [www.vxl.net](http://www.vxl.net)

**NOTICE OF 37<sup>th</sup> ANNUAL GENERAL MEETING E-VOTING INSTRUCTION AND BOOK CLOSURE**

NOTICE is hereby given that the Thirty Seventh (37<sup>th</sup>) Annual General Meeting (AGM) of the Company will be held on **Thursday, the 14<sup>th</sup> day of September, 2023 at 3.00 PM** through Video Conference (VG) or Other Audio-Visual Means (OAVM) without the requirement of physical presence of the members at a common venue, to transact the business as set out in the Notice. The Company has sent the Notice of 37<sup>th</sup> AGM and Annual Report for the Financial Year 2022-23 on 22<sup>nd</sup> August 2023, through electronic mode to Members whose email addresses are registered with the Company/Depositories in accordance with the General Circular No. 02/2022 dated May 5, 2022 and all other circulars issued by the Ministry of Corporate Affairs and Circular No. 62 dated May 13, 2022 and all other circulars issued by SEBI. The notice of 37<sup>th</sup> AGM and Annual Report 2022-23 will also be made available on the Company's website, at [www.vxl.net](http://www.vxl.net), BSE Limited at [www.bseindia.com](http://www.bseindia.com) and on the website of CDSL at [www.evotingindia.com](http://www.evotingindia.com).

The Members of the Company are hereby informed that pursuant to the Regulation 44 of the Listing Regulations and Section 108 of the Companies Act 2013, read with Rule 20 of the Companies Management and Administration (Amendment) Rules, 2015, the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (e-voting) provided by Central Depository Services (India) Limited (CDSL).

The Register of Members and the Share Transfer Books of the Company will remain closed from 8<sup>th</sup> September, 2023 to 14<sup>th</sup> September, 2023 (both days inclusive) for the purpose of determination of shareholders for AGM, Members holding shares either in physical form or dematerialized form, as on 7<sup>th</sup> September 2023, being the cut-off date, may cast their vote electronically on the business as set forth in the Notice of the AGM. The remote e-voting period commences from 11<sup>th</sup> September, 2023 (9 AM) and ends on 13<sup>th</sup> September, 2023 (5 PM). The e-voting module shall be disabled by CDSL thereafter. Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM. A Member may participate in the Meeting even after exercising his right to vote through e-voting but shall not be allowed to vote again at the Meeting. The detailed procedure and instruction for remote e-voting and e-voting for the AGM are given in the notice of the 37<sup>th</sup> AGM.

Any person, who acquires shares of the Company and becomes Member of the Company after the Annual Report has been sent electronically by the Company and holds shares as of the cut-off date i.e. 7<sup>th</sup> September, 2023 may contact our RTA i.e. Bigshare Services Private Limited, Office No. SG-2, 6<sup>th</sup> Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093, Tel No: (022)- 62638200 Fax No. (022)- 6263 8299 or email to [info@bigshareonline.com](mailto:info@bigshareonline.com) and obtain copy of Annual Report.

In case of any queries, the Members may refer to the Frequently Asked Questions (FAQs) for members and e-voting User Manual for members available at the download section of <https://www.evotingindia.com/userdocs/FAQs.pdf> or send an email to CDSL helpdesk at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or call 022-2305854432.

The results of remote e-voting and e-voting at the AGM along with the Scrutinizer's Report will be placed on the Company's website and on the website of CDSL ([www.evotingindia.com](http://www.evotingindia.com)) within two working days of passing of the resolutions at the AGM to be held on 14<sup>th</sup> September, 2023 for information to the Members and communication to the BSE Limited.

**By order of the Board For VXL INSTRUMENTS LIMITED**  
 Sd/-  
**SACHI SHRIKUMAR LAKHOTIA**  
 COMPANY SECRETARY & COMPLIANCE OFFICER  
 Place: Bengaluru  
 Date: 22.08.2023

**"IMPORTANT"**

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**By order of the Board For VXL INSTRUMENTS LIMITED**  
 Sd/-  
**SACHI SHRIKUMAR LAKHOTIA**  
 COMPANY SECRETARY & COMPLIANCE OFFICER  
 Place: Bengaluru  
 Date: 22.08.2023

**ESTER INDUSTRIES LTD.**  
 CIN - L24111UR1985PLC015063  
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 Distt. Udham Singh Nagar, Uttarakhand  
 Website: [www.esterindustries.com](http://www.esterindustries.com); Email: [investor@ester.in](mailto:investor@ester.in)  
 Phone No.: (05943) 250153-57; Fax No.: (05943) 250158

**NOTICE TO MEMBERS FOR 37TH ANNUAL GENERAL MEETING AND FOR UPDATION OF EMAIL ADDRESSES AND BANK ACCOUNT DETAILS**

Notice is hereby given that the 37<sup>th</sup> Annual General Meeting ("AGM") of Ester Industries Limited ("the Company") is scheduled to be held on **Wednesday, 27<sup>th</sup> September, 2023 at 12:00 Noon IST** through Video Conferencing (VC)/Other Audio Visual Means (OAVM) to transact the business as mentioned in the Notice of the AGM.

The Ministry of Corporate Affairs and Securities and Exchange Board of India ("SEBI") have vide its circulars dated 28<sup>th</sup> December, 2022 and 5<sup>th</sup> January, 2023 respectively ("Circulars") extended the facility of holding the AGM through VC/OAVM without the physical presence of the Members. The Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, the Notice of AGM along with Annual Report for the financial year (FY) 2022-23 will be sent through electronic mode only to those Members whose e-mail addresses are registered with the Company or with their respective Depository Participants (DPs) and with the Company's Registrar and Share Transfer Agent (RTA) (viz. Mas Services Limited). The aforesaid documents will also be available on Company's website at [www.esterindustries.com](http://www.esterindustries.com), website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively.

Pursuant to section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings, the Company is providing Remote e-voting (prior to AGM) and E-poll (e-voting during the AGM) facility to all its Members to cast their votes on all the resolutions set forth in the Notice of AGM. Detailed instructions for attending the AGM and casting votes through Remote